

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

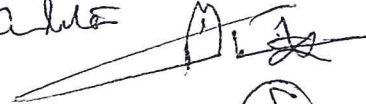

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/635/(IB)/2017
NAME OF THE PETITIONER(S) : CHAVA BHARAT KUMAR & 2ORS
NAME OF THE RESPONDENT(S) : LEATHER EXPORT HOUSE INDIA PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	P. SUREMAN B. C. KRISHNAMOORTHY	Operational Creditor	 
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ORDER

Counsel for the Operational Creditor present and prayed for time to make compliance with the provisions of section 9(3)(b) and (c) of IBC, 2016. As per the previous order, the Operational Creditors has sent notice to the Corporate Debtor to three different addresses including Registered Office address of the Corporate Debtor. One of the notices returned back with the endorsement as 'left' and the details of the rest are awaited. Therefore, the matter is adjourned for compliance with the provisions under section 9(3)(b) and (c) of IBC, 2016 and report about the service of notice on the Corporate Debtor. At request, time is enlarged. Put up on **05.12.2017 at 10.30 A.M.**


MEMBER (JUDICIAL)